GOVERNMENT OF INDIA MINISTRY OF PETROLEUM AND NATURAL GAS

RAJYA SABHA

UNSTARRED QUESTION NO. 3660

ANSWERED ON- 03.04.2023

NATIONAL GAS GRID

3660. SHRI IRANNA KADADI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the funds allocated, disbursed, and spent on the National Gas Grid Project;
- (b) whether Government audits and monitors the progress of the scheme at regular intervals, details thereof:
- (c) whether there exists a project monitoring structure that unites all stakeholders so that the project can be monitored and executed on schedule and with the proper interventions, if so, the details thereof, if not, the reasons therefor; and
- (d) whether Government plans on introducing a policy for better reach of pipelines in the remote areas of Karnataka under the National Gas Grid Project, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

- (a) With the aim to increase the share of natural gas in the Primary Energy mix, to provide access for clean and green fuel throughout the country, connecting gas sources to major demand centres, ensuring availability of gas to City Gas Distribution (CGD), Fertilizer, Power, Petrochemical, Steel, Manufacturing sectors etc., there is focus on developing the natural gas infrastructure in the country and to implement the National Gas Grid (NGG). As part of development of NGG, Govt. has financially supported two pipelines viz. North East Gas Grid (NEGG) and Jagdishpur-Haldia-Bokaro-Dhamra Pipeline (JHBDPL). Government has granted Viability Gap Fund (VGF) of Rs 5,176 crore to GAIL for execution of JHBDPL and Rs 5,559 crore to Indradhanush Gas Grid Limited (IGGL) for execution of NEGG, which form the part of National Gas Grid. Upto Financial Year 2022-23, Rs 4,926.25 crore to GAIL and Rs 2558.53 crore to IGGL have been disbursed and the same has been utilized in execution of the projects.
- (b) & (c): Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorisation for laying, building, operating and expanding natural gas pipelines. After grant of authorization, PNGRB continuously monitors the pipeline projects for timely completion of the authorized pipelines. Further, PNGRB Act, 2006 and Regulations made thereunder also provide for imposition of penalty for non-achievement of the assigned targets. Regular hearings are held under Natural Gas Pipe Line (NGPL) Authorization Regulations. In addition, progress of works is regularly monitored by Government through structured reviews and field visits.

(d) Providing PNG connections and establishment of Compressed Natural Gas (CNG) are part of development of City Gas Distribution (CGD) Networks and same is carried out by the entities authorized by PNGRB. After completion of 11A CGD Bidding round, 18 Geographical Areas (GAs) covering entire State of Karnataka have been authorized by PNGRB for development of CGD network in the State.
